

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A. No. 62/98/2021
This the 25th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Iftikhar Manzoor, Age 30 yrs,
S/o Manzoor Ahmad Bhat,
R/o Sulanpora Tehsil
Zachaldara Rajwar Kupwara.
2. Javid Ahmad Mir, age 32 years
S/o Mohammad Jamal Mir,
R/o Dogripora Kupwara.
3. Shabir Ahmad Doie, age 28 years
S/o Baya Mohammad Doie,
R/o Golipora Kupwara.
4. Syed Mohammad Hussain Shah
Age 29 years,
S/o Syed Jawhar Shah,
R/o Ahgam Pati Hamal
Tehsil Handwara District Kupwara.
5. Sabeena Gani age 31 years
S/o Abdul Gani Wani
W/o Ashiq Hussain Shah
R/o Benipora Rajwara Kupwara.
6. Abdul Hamid Malik, age 30 years
S/o Khazir Mohammad Malik
R/o Warpora Zachaldara Rajwara Kupwara.
7. Ruksana Khazir, age 33 years,
W/o Reyaz Ahmad Mir,
R/o Lachmanpora Zachaldara
Rajwara Kupwara.

.....Applicants

(Advocate: Mr.Bhat Fayza Ahmad)



Versus.

1. Union Territory of Jammu & Kashmir through Commissioner/ Secretary to Govt. of Education, Department Civil Sectt. Jammu/Srinagar-190001.
2. Director School Education, Kashmir, Srinagar Email www.dsek.nic.in -190001.
3. Chief Education Officer, Kupwara, Email www.ceokupwara11@gmail.com 0193222.
4. Zonal Education Officer, Rajwara Kupwara Email www.zeorajwar@gmail.com-193222.

.....Respondents

(Advocate: Mr.Sudesh Magotra, DAG)

O R D E R

[O R A L]

Delivered by Hon'ble Mr.Rakesh Sagar Jain, Member (J)

During the course of arguments, learned counsel for the applicants submits that respondents may be directed to submit the cases of the applicants notwithstanding the issuance of order No.919-Edu of 2019, dated 16.11.2019 for examination before the committee constituted vide government order No.18-Edu of 2020 dated 27.01.2020 read with government order no.31.02.2020 dated 06.02.2020 for appointment against the post of RETs by passing a reasoned and speaking order within a stipulated period of time.



2. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of at the admission stage itself with a direction to respondents to consider the aforesaid claim of the applicants taking into consideration the inquiry report while considering the case of the applicants by treating the OA as representation of the applicants by passing a reasoned and speaking order in accordance with rules and with intimation to the applicants within a period of one month from the date of receipt of a certified copy of this order.

3. It is made clear that we have not expressed any opinion on the merits of the case.

4. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-